

ITEM NO.9

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. VIVEK SAXENA

Criminal Appeal No(s). 604/2023

MUSTKEEN

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 22-08-2023 This appeal was called on for hearing today.

For Appellant(s)

Mr. Dhananjay Garg, AOR

For Respondent(s)

Mrs. Aroma S. Bhardwaj, Adv.
Mr. Shailendra Bhardwaj, AOR

Mr. Vishwa Pal Singh, AOR
Mr. Gautam Kumar, Adv.
Mr. Sandeep Kumar, Adv.
Mr. Prateek Rai, Adv.
Mr. Ashutosh Bhardwaj, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Sole respondent is duly represented.

Records received.

Four weeks time, is granted to Ld. counsel for appearing parties, to file additional documents.

After the expiry of said period, matter shall be processed for listing before the Hon'ble Court as per rules.

VIVEK SAXENA
Registrar

pm